

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3609**

**TO BE ANSWERED ON THE 17<sup>TH</sup> DECEMBER, 2024/ AGRAHAYANA 26, 1946  
(SAKA)**

**DISQUALIFICATION ON GROUNDS OF DEFECTION**

**3609. SHRI BISHNU PADA RAY:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the A&N Administration has made rules for disqualification on the grounds of defection in terms of "The A&N Islands (Municipal) Amendment Regulation, 2018" and also in case of "Panchayati Raj Institutions" promulgated by the President of India;**
- (b) if so, the details thereof;**
- (c) if not, the reasons therefor although six years has been passed; and**
- (d) whether the A&N Administration plans to notify and enforce these rules?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (d) The Andaman and Nicobar Administration has informed that the Andaman and Nicobar Islands (Panchayats) Regulation, 1994 and the Andaman and Nicobar Islands Panchayats (Municipal) Regulation, 1994 along with its Amendment Regulation of 2018 and the Schedule thereto has adequate provisions to deal with disqualification on the ground of defection, which includes obtaining the opinion of the Election Commission of the Union territory before any decision in this regard.**

**\*\*\*\*\***